

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3960

ANSWERED ON:13.08.2015

Good Samaritans

Kher Smt. Kirron

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is aware that people hesitate to help road crash victims because of harassment;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has notified the guidelines for protecting good samaritans from legal hassles; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) A Public Interest Litigation (PIL) was filed by a Non Governmental Organization (NGO) in Hon'ble Supreme Court of India praying Hon'ble Court to issue necessary directions to Government of India to frame guidelines in respect of Good Samaritans for protecting those who help accidents victims from legal hassles in exercise of its powers under Article 32 and Article 142 of the Constitution of India. The Supreme Court vide its order dated 29.10.2014 has directed the Ministry of Road Transport & Highways and Ministry of Law and Justice to issue the requisite guidelines in consultation with each other within three months from the date of order. Accordingly, the Ministry of Road Transport & Highways has issued the Gazette Notification on 12th May, 2015 for protection for good Samaritans.
